

B
ITEM NO.21 COURT NO.8 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 6164/2013

(From the judgement and order dated 10/08/2005 in SA No.65/1993, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

VIJAY @ VIJAY KUMAR MISHRA & ANR. Petitioner(s)

VERSUS

DINESH CHANDRA AWASTHI & ORS. Respondent(s)

I.A No. 1 (C/delay in filing SLP,c/delay in refiling SLP and office report)

Date: 18/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Pavan Kumar,Adv.
Mr. Prithvi Pal,Adv.
Mr. Rohit Chandra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as
well as on the special leave petition.
Tag along with S.L.P.(C) Nos.26819-20 of 2012.

(Mahabir Singh)	(Veena Khera)	
Court Master	Court Master	